

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

RAJYA SABHA
UNSTARRED QUESTION NO. 1218

ANSWERED ON 31.07.2023

CAUVERY WATER DISPUTE TRIBUNAL AWARD

1218. SHRI C. VE. SHANMUGAM

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether it is a fact that the Karnataka Government is violating the Cauvery Water Dispute Tribunal Award by not releasing Cauvery water to Tamil Nadu;
- (b) if so, the details thereof, and the amount of water as stipulated by the Tribunal and released by Karnataka, during the last three years, year-wise;
- (c) whether Government is contemplating to take action against Karnataka for not adhering to the Award; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI BISHWESWAR TUDU)

(a) to (d) As per the Hon'ble Supreme Court order dated 16.02.2018, the State of Karnataka is required to release annually 177.25 TMC of Cauvery water at Billigundulu on the inter-State border with Tamil Nadu. The year-wise details of stipulated flow to be realized and the quantum of water realized at Billigundulu during the last three years are given below in the table.

Year	Flow (TMC) at Billigundulu	
	Stipulated flow in a normal year (as per the Hon'ble Supreme Court order dated 16.2.2018)	Realised flow
2020-21	177.25	211.315
2021-22		281.058
2022-23		667.483

Cauvery Water Management Authority (CWMA), vide letter dated 04.07.2023, has requested the Additional Chief Secretary, WRD, Govt. of Karnataka to take suitable necessary action to ensure release from the reservoirs of Karnataka so that the quantum of water realized at Billigundulu, during the current water year 2023-24, is as per the final award of the CWDT, as modified by the Hon'ble Supreme Court.
